

(4)

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-382/2004 in
OA-836/2003

New Delhi this the 31st day of January, 2005.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

Lalit Kumar,
(PIS No. 28881044)
R/o Vill. Jatpura, P.O. Mukimpur,
PS Kondehay, Distt. Bullandshahar,
UP.

..... Petitioner

(through Sh. Anil Singal, Advocate)

Versus

1. Sh. K.K. Paul,
Commissioner of Police,
Police Headquarters,
I.P. Estate, New Delhi.

2. Sh. B.K. Gupta,
Jt. Commissioner of Police,
(New Delhi Range), P.H.Q.,
I.P. Estate, New Delhi.

3. D.C. Srivastva,
Addl. Dy. Commissioner of Police,
North East Distt, Delhi.

..... Respondents

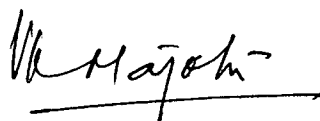
(through Sh. Ajesh Luthra, Advocate)

Order (Oral)

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel for the petitioner seeks and is allowed to withdraw this
C.P. with liberty to challenge the deemed suspension order dated 21.7.2004 read
with Annexure CP/R-1 dated 27.11.2003 as per law.


(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-Chairman(A)

/vv/